BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN BENCH, CHENNAI

I.A NO 84 of 2025 (SZ)

In

APPEAL NO.38 OF 2025

In the matter of Horizon Daffodils Apartment Owners Association : Appellant

Vs

Kerala State Pollution Control Board and Others : Respondent(s)

REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KERALA STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE-1, ERNAKULAM FOR AND ON BEHALF OF THE 1st AND 2nd RESPONDENTs.

Standing counsel for the 1st and 2nd respondent

Adv.RemaSmrithi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN BENCH, CHENNAI

I.A NO 84 of 2025 (SZ)

In

APPEAL NO.38 OF 2025

In the matter of Horizon Daffodils

Apartment Owners Association : Appellant

Vs

Kerala State Pollution Control Board and Others : Respondent(s)

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Dated 17.09.2025

BEFORE THE HON'BLE NATIONALGREEN TRIBUNAL

SOUTHERN BENCH, CHENNAI

I.A NO 84 of 2025 (SZ)

In

APPEAL NO.38 OF 2025

In the matter of Horizon Daffodils Apartment Owners Association : Appellant

Vs

Kerala State Pollution Control Board and Others : Respondent(s)

REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KERALA STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE-1,ERNAKULAM FOR AND ON BEHALF OF THE 1st AND 2nd RESPONDENT.

I, Sajeesh Joy, aged 49 years, S/o. V.A. Joy , residing at E 1101, Purva Eternity, Kakkanad, Ernakulam, now working as the Environmental Engineer, Kerala State Pollution Control Board, District Office-1, Ernakulam. I am competent to and duly authorized to represent the 1st and 2nd Respondent in I.A NO 84 of 2025 (SZ) in Appeal no.38 of 2025. I know the facts and circumstances of the case. The factual submissions made here under are true and correct to the best of my knowledge, information and belief. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying information on file and it is so humbly prayed in the interests of justice in this case.

1. It is respectfully submitted that the Board had issued Show Cause Notice to the appellant , M/s Horizon Daffodils Apartment Owners Association directing to

KERALA STATE POLLUTION CONTROL BOARD GANDHI NAGAR COCHIN-682 020 DISTRICT OFFICE

Environmental Engineer
Kerala State Pollution Control Board
District Office-I, Gandhi Nager
Kochi-682 020, Kerala

install adequate waste water treatment facility at the apartment and to obtain Board's Consent to Operate. True copy of the Show cause Notice no. PCB/EKM/DO-1/OA- 27/2021 dated 15.03.2023 is produced herewith and marked as **Annexure R2(a)**. As per the Board's circular no. PCB/T4/115/97 dated 22.04.2010 , High Rise Buildings/ Residential apartments having 2000 sqm or more area (total built up area excluding parking area) shall be brought under consent purview. True copy of the circular is produced herewith and marked as **Annexure R2(b)**.

2. It is respectfully submitted that the appellant had not submitted any reply to the aforementioned Show Cause Notice and hence Board had further issued directions in exercise of powers vested under the provisions under section 33 A of the Water (Prevention and Control of Pollution) Act , 1974 to close down the apartment and vacate the premises in order to stop the generation and discharge of liquid wastes from the apartment. True copy of the closure notice no.PCB/EKM/DO-1/GEN-26/23 dated 17.06.2025 is produced herewith and marked as **Annexure R2 (c).** The appellant had replied to the Closure Notice stating that the building was constructed after obtaining building permit from Kochi Corporation and the then prevailing building rules (Kerala Municipality Building Rules, 1999) or the present Kerala Municipality Building Rules, 2019 do not require the construction of a wastewater treatment facility for treating sewage and sullage. The appellant also pointed out that they have provided sufficient tanks for intake of waste water and no waste water or effluent is drained into any canal and also stated that the Corporation of Kochi has to take sufficient steps to make facilities for effluent treatment of the drains adjoining the building. Board had also issued directions to Kerala State Electricity Board (KSEB) directing to disconnect the electricity of the appellant for continuing to operate the apartment without adequate waste water treatment facility and for not obtaining Board's Consent to Operate. True copy of the letter no. PCB/EKM/DO-1/GEN-26/23 issued to KSEB dated 23.07.2025 is produced herewith and marked as **Annexure R2(d).**

KERALA STATE POLLUTION CONTROL BOARD
GANDHI NAGAR
COCHIN-682 020
DISTRICT OFFICE

Environmental Engineer
Kerala State Pollution Control Board
District Office-I, Gandhi Nager
Kochi-682 020, Kerala

3. It is respectfully submitted that from the building permit submitted by the appellant, it is understood that the built up area of the appellant M/s Horizon Daffodils Apartment Owners Association excluding parking area is 1796.08 sqm. Since the built up area is less than 2000 sqm , the appellant M/s Horizon Daffodils Apartment Owners Association is exempted from obtaining Board's Consent to Operate. Board had inspected the unit on 09.09.2025 and noted that the appellant M/s Horizon Daffodils have 26 numbers of apartments (3 numbers of 1 BHK and 23 numbers 2 BHK apartments) and only septic tank-soak pit system are provided for waste water disposal. As per the Board's norms, the water consumption accounts for 14700 Litres Per Day and effluent generation is 11,760 Litres Per Day. As per the SOP of high rise and other buildings, a full fledged Sewage Treatment Plant is insisted if effluent generation is greater than 5000 Litres Per Day. True copy of the SOP of high rise and other buildings no. PCB/HO/SEE-3/MISCELLANEOUS/65/2019 dated 15.03.2023 is produced herewith and marked as **Annexure R2 (e)**. Hence the the appellant is required to install a Sewage Treatment Plant. The unit M/s Horizon Daffodils Apartment Owners Association have only provided a septic tank soak pit system for disposal of the liquid waste generated at the unit which is inadequate. It is humbly submitted that a full fledged Sewage Treatment Plant is required for treating and disposing the liquid waste generated from the unit M/s Horizon Daffodils.

4. It is respectfully submitted that the Hon'ble High Court of Kerala in WP (c) 40564 of 2022 had passed an order stating that *" if an undertaking (along with resolutions in case of Companies/Societies) is submitted by the noticees (even other than the applicants) seeking reasonable time for compliance, the Pollution Control Board will consider granting such reasonable time, provided the undertaking expresses a genuine intention of compliance*". True copy of the Order of the Hon'ble High Court of Kerala in WP (c) in 40564 of 2022 dated 01.08.2025 is produced herewith and marked as **Annexure R2(f).** In view of the orders of the Hon'ble High Court of Kerala, the Board had kept in abeyance the direction issued to KSEB for disconnection of electricity. Board had convened

KERALA STATE POLLUTION CONTROL BOARD GANDHI NAGAR COCHIN-682020 DISTRICT OFFICE

Environmental Engineer
Kerala State Pollution Control Board
District Office-I, Gandhi Nager
Kochi-682 020, Kerala

a meeting with the representatives of the apartments on 08.08.2025 for which direction to disconnect electricity was issued . True copy of the Minutes of the meeting held on 8-8-2025 is produced herewith and marked as **Annexure R2(g).** Based on the decisions of the meeting, a letter was issued to the apartments including the appellant, M/s Horizon Daffodils Apartment Owners Association clarifying the queries raised during the meeting and directing them to submit undertaking and resolution on or before 16.08.2025. True copy of the letter No. PCB/EKM/DO-1/GEN-26/23 dated 12.08.2025 issued by the Board is produced herewith and marked as **Annexure R2(h).** In this regard it is submitted that some of the apartment owners had submitted request before the Board on 20.08.2025 requesting to extend the deadline for submission of the undertaking. Considering the above request, the Board had issued a letter on 25.08.2025 directing the apartments including the appellant to submit the undertaking and resolution on or before 30.08.2025, i.e., the last date of submitting undertaking and resolution had extended from 16.08.2025 to 30.08.2025. A true copy of the letter No.PCB/EKM/DO-1/GEN-26/23 dated 25-8-2025 issued by the Board is produced herewith and marked as **Annexure R2(i).** It is humbly submitted that the appellant M/s Horizon Daffodils Apartment Owners Association have neither submitted undertaking/resolution and have only informed that they are not falling under the Board's purview.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated this 17th day of September ,2025

For and on the behalf of the Kerala State Pollution Control Board (1st and 2nd Respondent)

KERALA STATE POLLUTION CONTROL BOARD
GANDHI NAGAR
COCHIN-682 020
DISTRICT OFFICE

Sajeesh Joy
Environmental Engineer
Kerala State Pollution Control Board
District Office -1,Ernakulam

Environmental Engineer
Kerala State Pollution Control Board
District Office-I, Gandhi Nager
Kochi-682 020, Kerala

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN BENCH, CHENNAI

I.A NO 84 of 2025 (SZ)

In

APPEAL NO.38 OF 2025

In the matter of Horizon Daffodils Apartment Owners Association : Applicant(s)

Vs

Kerala State Pollution Control Board and Others : Respondent(s)

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Annexure R2 (a)

Phone : 0484 – 2207783,84,85,86
E-mail: pcbdo1@gmail.com
website-kspcb.kerala.gov.in

KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE -1, ERNAKULAM
GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ് -1, എറണാകുളം
ഗാന്ധിനഗർ, കൊച്ചി - 682 020

File No. PCB/EKM/DO-1/OA-27/2021

KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE-I, COCHIN-682 020
Reg with A/D
Date:15.03.2023
DESPATCHED ON 25/3/23

SHOW CAUSE NOTICE

Sub:- Water (Prevention & Control of Pollution) Act, 1974 – regd.

Ref:- 1. Orders of Hon'ble NGT in OA 27/2021 in the matter of protection Thevara Perandoor canal.
2. Orders of Hon'ble NGT in OA 147/2022 on 23. 08.2022 and 06.01.2023 in the matter of protection of Vembanad Lake.
3. Minutes of the meeting convened by Additional Chief Secretary, (Environment) on 25.02.2023 in the matter of OA 147/2022.
4. Decision of meeting convened by Additional Chief Secretary, (Environment) on 13.03.2023 on the matter of OA 27/2021

o/c

WHEREAS M/s HORIZON DAFFODILS, Vaduthala, Ernakulam, 682023 comes under the purview of the Water (Prevention & Control of Pollution) Act, 1974, the Air ((Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act 1986;

WHEREAS the Section 25 of Water (Prevention & Control of Pollution) Act, 1974 states that:

"No person shall, without the previous consent of the State Board, -

(a) establish or take any steps to establish any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land (such discharge being hereafter in this section referred to as discharge of sewage); or

(b) bring into use any new or altered outlet for the discharge of sewage; or

(c) begin to make any new discharge of sewage."

WHEREAS the Hon'ble National Green Tribunal in OA 27/2021 with respect to protection of Thevara, Perandoor and Edapally Canals have directed the Board and the State Govt to take immediate actions to rejuvenate the canals;

WHEREAS the Hon'ble National Green Tribunal while considering the Original Application (OA 147/2022) regarding the protection of Ashtamudi and Vembanad lake directed the Board and the State Govt to take stringent actions for curbing the continued damage and restoration of Ashtamudi and Vembanad lake;

WHEREAS it was directed in the meeting on 25.02.2023 conducted in connection with compliance of above Hon'ble NGT order read 3 above, to issue notice by the local bodies and the KSPCB to apartment complexes, commercial establishments, and house boats, which have not provided sewage treatment facilities to ensure that their liquid waste is being treated complying the discharge standards;

WHEREAS you are operating the apartment without obtaining Board's valid consent which is violation of the Section 25 of Water (Prevention & Control of Pollution) Act, 1974;

NOW THEREFORE you are hereby directed to ensure that adequate treatment facilities/measures have been provided in the apartment and apply for Board's consent within 15 days on receipt of this notice.

In case of any failure, the Board will exercise the powers under the Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and initiate legal action against you including levy of environmental compensation.

Dated this the day of 15th March of 2023.

For and on behalf of the

KERALA STATE POLLUTION CONTROL BOARD

KERALA STATE POLLUTION CONTROL BOARD
GANDHI NAGAR
COCHIN-682 020
DISTRICT OFFICE-1

ENVIRONMENTAL ENGINEER

To,

M/s Horizon Daffodils,
Padam Road, Vaduthala,
Ernakulam - 682023

Copy to:

1. The Member Secretary, KSPCB
2. The Chief Environmental Engineer, KSPCB, Regional Office, Ernakulam

Annexure R2 (b)

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
e-mail: ms@keralapcb.org, keralapcb@asianetindia.com FAX: 2318152 web: www.keralapcb.org

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/T4/115/97 22-04-2010

CIRCULAR

23/4/10

Sub:- Discharge of treated effluents from high rise buildings

Based on the decision taken in the 169th meeting of the Board, the following norms will be made applicable for issue of consent to establish/operate to high rise buildings/residential apartments with effect from 24.03.2010.

1. The standards prescribed in Schedule VI of EP rules for inland surface water land for irrigation, public sewer and marine coastal area will be applicable for discharge of treated effluent from high rise buildings. In case the sewerage system does not lead to a secondary treatment system, inland surface water standards would be applicable.

2. The condition that treated effluent shall be reused for flushing, gardening, vehicle washing to the maximum extent and the balance shall be disposed via. soak pit shall not be specified. Reuse for such purposes can be allowed only if treatment to achieve 3 mg/l BOD is proposed.

3. Outlet location has to be fixed. Mode of conveyance to the ultimate recipient environment has to be stated. Standards have to be laid down on the basis of ultimate recipient environment. Percolation will be considered as equivalent to discharge into inland surface water for the matter of stipulation of standards.

4. The period of first 'Consent to Operate' for high rise buildings shall be 3 years instead of 6 years.

5. High rise buildings/Residential Apartments having 2000 sq.m. or more area (total built up area excluding parking area) shall be brought under consent purview.

6. The above modifications shall come in force with effect from 24.03.2010.

MEMBER SECRETARY

To

All Regional / District Offices

Copy to: - All Technical Officers in the H.O.

KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE -1, ERNAKULAM
GANDHINAGAR, KOCHI - 682 020

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ഗാന്ധിനഗർ, കൊച്ചി -682 020

Phone : 0484 – 2207783,84,85,86, E-mail: pcbdo1@gmail.com,
website - kspcb.kerala.gov.in

LiFE Lifestyle for Environment

KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE-1, COCHIN-682 020
DESPATCHED ON 18/06/25

PCB/EKM/DO-1/GEN - 26/23

Regd A/D
17.06.2025

DIRECTION UNDER SECTION 33 A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT 1974 AS AMENDED in 1988

Sub: - Directions under the Water (Prevention & Control of Pollution) Act 1974 & Environmental (Protection) Act 1986 – reg.

Ref: - 1. Orders of Hon'ble NGT in OA 27/2021 in the matter protection of Thevara Perendoor canal.

2. Orders of Hon'ble NGT in OA 147/2022 on 23.08.2022 and 06.01.2023
3. Minutes of the meeting convened by Additional Chief Secretary, (Environmental) on 25.02.2023 in the matter of OA 147/2022.
4. Decision of meeting convened by additional chief secretary (Environment) on 13.03.2023 on the matter of OA 27/2021.
5. This office letter no. PCB/EKM/DO-1/OA-27/2021 dated 15.03.2023
6. Order of the Hon'ble High Court of Kerala in WP(c) no.40564 of 2022 dated 20.03.2025 and 12.06.2025

WHEREAS M/s Horizon Daffodils,Padam Road, Vaduthala, Ernakulam, 682023 comes under the purview of the Water (Prevention & Control of pollution) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environmental (Protection) Act 1986 and is bound to comply with the provisions of the said acts;

WHEREAS the Board had noted that you have not provided adequate waste water treatment facility in your apartment for treating the sewage and sullage generating in your unit and also you have not obtained Consent of the Board as per the section 25 of the Water (Prevention & Control of pollution) Act 1974, for making the discharge of treated effluent;

WHEREAS the Hon'ble National Green Tribunal while considering the Original Application (OA 147/2022) regarding the protection of Ashtamudi and Vembanad lake directed the state government and the Board to take stringent actions for curbing the continued damage and restoring the Ashtamudi and Vembanad lakes;

WHEREAS it was directed in the meeting on 25.02.2023 conducted in connection with compliance of above Hon'ble NGT order read 4 above, to issue notices by the local bodies and the Board to apartment complexes, commercial establishments and house boats, which have not provided adequate sewage treatment facilities to ensure that their liquid waste is being treated in order to comply with the discharge standards;

WHEREAS you were called upon for a hearing by the Board on 18.09.2023 in connection with the above matter;

WHEREAS you were issued notice to show cause as to why your establishment shall not be closed down and direction shall not be given to the appropriate authority to disconnect the supply of electricity, water and any other services to your unit under section 33 A the Water (Prevention and Control of Pollution) Act 1974 and amendments thereunder;

WHEREAS you have not complied with the Board's directions, not obtained Board's Consent till date;

WHEREAS the operation/use of the apartment without providing and operating adequate treatment facility for the liquid waste generated and without Board's consent is a violation of sections 24 and 25 of the Water (Prevention and control of pollution) act 1974;

WHEREAS you have wilfully continued to occupy and use the apartment without providing any treatment facility for the liquid waste generated (sewage and sullage) and without obtaining and maintaining valid Consent of the Board, thus violating the provisions of the section 24, 25 of the water (Prevention and control of pollution) act 1974;

NOW THEREFORE in exercise of the powers vested under the provisions of section 33 A the Water (Prevention and Control of Pollution) Act, you are hereby directed to close down your apartment and vacate the premises within 15 days of receipt of this notice in order to stop the generation and discharge of liquid waste (sewage and sullage) from the apartment to avoid further pollution of the water bodies, failing which, the Board will be constrained to give directions to the appropriate authority to disconnect the supply of electricity , water and any other services to your apartment. Action taken shall be reported to the undersigned after 15 days of receipt of this direction.

Dated this 17st day of June 2025

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD

ABHILASH BALASUBRAMANIAM

Digitally signed by ABHILASH BALASUBRAMANIAM
Date: 2025.06.17 21:43:12 +05'30'

ENVIRONMENTAL ENGINEER

To,

Horizon Daffodils,
Padam Road, Vaduthala,
Ernakulam, 682023

KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE-1, COCHIN-682 020
DESPATCHED ON 25/07/25

KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE -1, ERNAKULAM
GANDHINAGAR, KOCHI - 682 020
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ഗാന്ധിനഗർ, കൊച്ചി –682 020
Phone : 0484 – 2207783,84,85,86, E-mail: pcbdo1@gmail.com,
website - kspcb.kerala.gov.in

LiFE Lifestyle for Environmen

Regd A/D

PCB/EKM/DO-1/GEN - 26/23 23.07.2025

DIRECTION TO STOP SUPPLY OF ELECTRICITY TO M/s Horizon Daffodils,Padam Road, Vaduthala, Ernakulam, 682023

Sub: - Directions under the Water (Prevention & Control of Pollution) Act 1974 – reg.

Ref: - 1. Orders of Hon'ble NGT in OA 27/2021 in the matter protection of Thevara Perendoor canal.

2. Orders of Hon'ble NGT in OA 147/2022 on 23.08.2022 and 06.01.2023
3. Minutes of the meeting convened by Additional Chief Secretary, (Environmental) on 25.02.2023 in the matter of OA 147/2022.
4. Decision of meeting convened by additional chief secretary (Environment) on 13.03.2023 on the matter of OA 27/2021
5. This office notice dated 15.03.2023
6. WP(C) no.40564 of 2022 before the Hon'ble High Court of Kerala
7. Letter of the Board Chairperson no. KSPCB/586/2025-AE-10 dated 16.06.2025 and 01.07.2025
8. Closure order no. PCB/EKM/DO-1/GEN- 26/23 issued from this office dated 17.06.2025
9. Reply from the unit dated 08.07.2025

WHEREAS the Government of Kerala have constituted the Kerala State Pollution Control Board (hereinafter referred as the Board) as per Section 4 of the Water (Prevention & Control of Pollution) Act 1974;

WHEREAS the Board is the enforcing authority of Environmental legislations, in the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981 and the Environmental (Protection) Act 1986 in the state;

WHEREAS M/s Horizon Daffodils,Padam Road, Vaduthala, Ernakulam, 682023 hereinafter referred to as the unit comes under the purview of the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981, and Environment (Protection) Act 1986;

WHEREAS the unit is bound to obtain Board's Consent to Operate and to comply with the conditions of the consent issued by the Board as per Section 25 of Water (Prevention and Control of Pollution) Act 1974;

WHEREAS as per reference (5) above, Board had issued notice to the unit for operating without adequate waste water treatment facility and without valid Consent to Operate of the Board which are violations of sections 24 and 25 of the Water (Prevention and control of pollution) Act 1974;

WHEREAS based on the non-compliance of the directions issued from the Board, a Closure Order was issued to the unit under the section 33A of Water (Prevention and Control of Pollution) Act as per ref (8) above, to close down the unit and vacate the premises, on the ref (7) direction of the Chairperson of the Board;

WHEREAS it is already intimated that the failure of the compliances to the directions of the reference (8) order, the Board would be constrained to give directions to the appropriate authority to disconnect the supply of electricity to the unit;

WHEREAS as per ref(9) above the unit have replied that construction of Effluent Treatment Plant is not necessary and the residents are not in a financial position to construct ETP ;

WHEREAS it is noticed that the unit has not closed down and not stopped the operation even after the receipt of the Closure Order. Reply given by the unit as per reference (9) is not satisfactory and the continuous operation of the unit without obtaining valid consent to operate of the Board and/ or without adequate waste water treatment facility is in violation of sections 24 and 25 of the Water (Prevention and control of pollution) Act 1974;

NOW THEREFORE in exercise of the powers conferred under Section 33A of the Water (Prevention and Control of Pollution) Act 1974, it is hereby directed to disconnect the Electricity connection to the apartment of M/s. Horizon Daffodils,Padam Road, Vaduthala, Ernakulam, 682023 with immediate effect and also to report the compliance to the undersigned at the earliest;

Dated this the 23rd day of July, 2025.

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD

ENVIRONMENTAL ENGINEER

To,

The Assistant Engineer
Kerala State Electricity Board
Above Triveni Super Market, Vaduthala,
Kochi, Ernakulam, Kerala 682023

Copy to :

1. The Chairperson, Kerala State Pollution Control Board
2. The Chief Environmental Engineer, KSPCB, Regional Office, Ernakulam

3. The District Collector, Ernakulam
4. The Executive Engineer, KSEB Electrical Division, Ernakulam
5. M/s Horizon Daffodils,Padam Road, Vaduthala, Ernakulam, 682023
6. The Secretary, Cochin corporation

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
E-mail: ms.kspcb@gov.in FAX: 0471 – 2318134, 2318152 web: www.keralapcb.nic.in

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം – 695 004

PCB/HO/SEE-3/MISCELLANEOUS/65/2019 Dated: 15/03/2023

SOP for High Rise & Other Buildings

1. This SOP is applicable for high-rise buildings, commercial buildings, shopping malls, public buildings housing govt offices & court complexes and residential apartment projects. High rise buildings are buildings with four storeys or more. As per the norms of the Board, buildings (whether high-rise, low-rise or villa) with built-up area of 2000 sq.m or more comes under the consent purview of the Board. Also, buildings with proposed waste water discharge of 20,000 litres per day (including sewage & sullage) or more comes under the consent purview of the Board irrespective of the built-up area. In the case of villa projects, if the total built-up area of all the villas taken together is 2000 sq.m or more and/or the total waste water generation (including sewage & sullage) is 20,000 l/day or more, such projects come under the consent purview of the Board. If the total discharge is ≤ 20,000 l/day it is in green category; >20,000 l/day to ≤ 100KLD is in orange category and > 100KLD is in red category. However, projects comprising of residential apartments only (with no commercial space) up to 50,000 l/day, may be taken in green category. In this case also the distance criteria for STP, DG sets and other pollution control measures are applicable. Such projects are categorized as green in order to grant them the benefits of fee relaxation as there is no regular commercial activities involved.

2. It may be noted that hotels, restaurants and other units in commercial/residential apartments/shopping malls which already come under the consent purview of the Board have to apply and obtain the consent of the Board separately in cases where the building in which the unit is located is exempted from consent purview based on item 1 above. Also, buildings which are exempted from the consent purview based on item 1 shall be brought under the consent purview in case of complaints of pollution from such units. It may also be noted that the exemption from the consent purview granted vide paragraph 1 is to enable ease of doing business for units complying with pollution control acts & rules.
3. 90% reduction in annual consent fee may be provided for non-industrial/non-commercial government buildings coming under consent purview. The annual fee from the time of consent renewal is only 10% of the usual annual consent fee consent (that paid for ICE & first ICO) for residential apartment complexes.
4. In many cases, applications are received by the Board in the name of commercial buildings (with less than 2000 sq.m built-up area and less than 20,000 l/day of total waste water generation (including sewage & sullage) for the consent of the Board for DG sets. Such units are exempted from the consent of the Board based on item 1 & above. However, for issuing consent for DG set alone, the total capital investment of the project need not be taken. Instead the capital investment may be taken as the cost of DG set/sets, cost of foundation for DG sets, installation, electrical connections, room in which DG set is installed and the cost of land equivalent to the area of the room in which the DG set is installed/area occupied by DG set if it is installed in open. However, all buildings, irrespective of whether it comes under the consent purview or not are required to provide adequate pollution

control. In the case of DG set attached to godown/ware house falling in white category, separate application may be submitted for DG set, so that the ware house continues in white category itself and DG set in the category in which it falls.

5. Minimum size of septic tank required is 0.04- 0.05m^3 per capita. Septic tank size becomes large when serving more than 100 persons. Taking total water consumption as 150 litres per capita per day of which 30l/per capita/day is used for flushing of toilets, 100 persons will discharge 3000 l/day into the septic tank and the balance 9,000 litres as sullage (kitchen + wash water) (assuming 80% of the water consumed is discharged as waste water). Considering all these factors sewage treatment plant may be insisted if the total discharge (sewage + sullage) is greater than 5,000 l/day.
6. While processing Consent to establish/operate applications pertaining to high rise and other buildings and also after issue of consent, it is observed that the Board officials are experiencing the following difficulties concerning the Sewage Treatment Plants (STP) attached to the said projects:

(i) Occupancy certificate will be obtained only after the builder produces valid ICO of the Board. Hence, the Board is forced to issue ICO without ascertaining the adequacy of the STP.

(ii) At the time of inspection for Integrated Consent to Operate (ICO), the occupancy in the building will be zero and hence the sewage in the STP is negligible and hence not possible to ascertain the adequacy of the STP and the quality of the treatment.

(iii) Satisfactory functioning of the STP is possible only on generation of sewage quantity of at least 50% of the design capacity and it may take a while to attain 50% occupancy in the building. And in some case it may take much longer time to attain adequate occupancy.

(iv) Once sufficient quantity of sewage is generated, the STP requires additional time to stabilize.

(v) Once adequate occupancy is attained, the occupiers usually form Residents Associations (RA) or Residents Welfare Association (RWA). It cannot be ensured that the RA/RWA's have adequate information about the STP and other pollution control measures.

(vi) Skilled man power is required to ensure correct operation of the STP. Correct and timely rectification of the defects of the STP and its timely maintenance are essential. The STP fails in many cases because of the lack of skilled operators for STP and due to inadequate maintenance schedule.

(vii) Often the occupiers become the scapegoat of inoperative/defective STP's and are required to face the consequence of not getting the consent renewed on time.

(viii) Usually, the consent is issued with the condition that treated sewage shall be reused to the maximum possible by way of toilet flushing and the rest used for gardening. Balance, if any, is to be discharged into soak pits. However, in actual practise, the treated sewage (and in many cases, untreated sewage) gets discharged into the nearby drains/water bodies.

(ix) The builder/residents association neglect the annual maintenance contract (AMC) for STP. There is no correct schedule for preventive maintenance.

Because of the above reasons it has become imperative to fix the responsibilities as far as the consent management is concerned.

The following are the responsibilities of the builder (the person or agency which designs, and constructs the building) and the occupier (RA/RWA) from the Board's perspective. These matters may be incorporated as consent conditions.

Builder

(i) It is the responsibility of the builder to apply for and obtain the Integrated Consent to Establish (ICE) of the Board before starting any civil works and to apply for and obtain the Integrated Consent to Operate of the Board at the time of commissioning of the project in full compliance with all the conditions prescribed in the ICE. The builder shall also be responsible for bringing to the notice of the Board any variation from the original proposal from that submitted along with ICE by way of applying for consent variation. All these applications are to be submitted along with the prescribed consent fee online though Board's website https://keralapcbonline.com. The builder will be responsible for ensuring the correct distance criteria of the Board. The mode of treatment and disposal of sewage shall be in compliance with the guidelines/SOP of the Board. Before any civil works is done, the builder shall check the distance criteria and conditions with the help desk in the Board's offices or in the website. It is the responsibility of the builder to install STP and other pollution control measures as per the distance criteria and other conditions stipulated by the Board. The STP shall preferably be a combination of anaerobic and aerobic treatment. The aerobic treatment shall preferably be based on any of the following technologies: MBR (membrane bioreactor), MBBR (moving bed bio film reactor), Packaged/capsule/cylinder type treatment plants involving combination of anaerobic, aerobic (Moving bed bio-reactor-MBBR) and activated sludge treatment process (for small plants), MBR (membrane bio-reactor), SBR (sequence batch reactor) or SBBR (sequence batch bioreactor). De-nitrification facilities shall be mandated for the STP. Air blowers shall be provided with vibration dampers

and acoustic system to mitigate the effect of vibration and noise. Modular type STP shall be encouraged where much variation in sewage load is expected.

(ii) It is often noted that after obtaining consent of the Board, the STP part is often neglected and untreated or partially treated sewage is discharged into the nearby drains or water bodies. Hence, a combination of anaerobic digestion system with filtration and phyto/phytorid treatment using specific plants (eg: Elephant Grass) in a constructed wetland (filled with crushed bricks, gravel & stone) is a suitable option for small projects with adequate land available for the purpose. The benefits include minimal electricity and minimal operation & maintenance expense. The land area required for constructed wet land for phytorid treatment is approximately 35 sq m per $20m^3$ per day (as per NEERI specifications). It requires to be desludged periodically (depending on the quantity of sewage treated). The hydraulics needs to be maintained in such a manner that wastewater does not rise to the surface retaining a free board at the top of the filled media. Facilities for collection of treated water (using under drains) with sampling facilities shall be provided (for both phyto & phytorid treatment) & before final discharge in to soak pit/gardening. The technology involved in constructed wetland methodology is sedimentation, absorption & adsorption. Photosynthesis, fermentation, microbial removal, ammonification, nitrification, de-nitrification also occur in constructed wetland. However, such methods become obstructive in the case of hydraulic and organic shock loads. There are both horizontal & vertical constructed wetlands of which horizontal wetland require large land area.

Print version of constructed wetland technology is available from the website:

https://dbtindia.gov.in/sites/default/files/Print_Version_of_CW_Manual-23_May-2019.pdf.

Phyto treatment is also gaining popularity because of low maintenance cost & minimal electricity.

(iii) The Board do not have empanelled consultants. However, the builder can obtain details of good performing STP's in the State from the official website of the Board and also in the new module in Phoenix software (to be introduced shortly).

(iv) Common Sewage Treatment Plants (CSTP) (having valid consent of the Board) are the most preferred treatment system in areas where such system prevails. In such case, the builder is required to provide facilities for the transfer of the waste water to the sewer lines provided for this purpose and in compliance to the norms laid down by the operator of the CSTP. Such buildings also require consent based on the conditions in paragraph 1 to 4 of this SOP. However, such common treatment facilities are to be provided with online monitoring facilities for treated water quality. In such cases it has to be ensured that bye-pass of sewage into public drains from man holes and pumping stations do not occur.

(v) The builder shall upload the copy of building plan/ submitted for local body approval/fire NOC along with ICE application. The building permit also helps the Board officers to cross check the built up area.

(vi) It is expected that the builder complies with all the rules (CRZ, Prior Environmental Clearance for buildings > 20,000m^2 etc) as the case may be.

(vii) The builder shall intimate the Board regarding transfer of the building to resident association.

(viii) The builder shall enter into operation and maintenance contract with the consultant (the person or agency which designs, installs, operates and

maintains STP) for operation and maintenance of the STP for a minimum period of 5 years. The builder shall ensure that training is provided to the STP operator by the consultant regarding the operation of the STP, its defects & rectification measures, schedule of maintenance etc. This shall be displayed in the control room of the STP. Performance Guarantee shall also be provided by the consultant. These matters shall also be incorporated as a condition in both the ICE & ICO.

(ix) After obtaining ICE, any further changes in the building area, if any, shall be intimated to the Board and variation order obtained accordingly before submission of application for ICO. Failure to comply with this shall result in penalty of 5.5 times the revised annual consent fee based on the capital investment of the revised project. This is in addition to the usual consent fee payable.

(x) The builder shall also apply for the first ICO of the Board. First ICO is for a period of not less than 5 years.

(xi) The builder & the Resident Association/Resident Welfare Association or the buyer of the apartments shall enter into a mutual agreement regarding the operation & maintenance of the STP and solid waste management facilities. The builder shall produce the copy of this agreement to the Board. Once, all the apartments are legally handed over and copy of this agreement submitted to the Board, the builder will not have any responsibility for the STP & other pollution control measures. This shall be incorporated as a condition in both the ICE & ICO. However, if all the apartments are not transferred at the time of expiry of ICO, then the Board will fix as to who is responsible for consent renewal and maintenance and operation of pollution control measures based on the agreement submitted to the Board. All these details shall be incorporated in the agreement. However, if no agreement exists, then the

entire responsibility will be with the builder until full transfer of the entire building is legally completed.

(xii) The builder shall take care to ensure that disputes between residents associations regarding pollution control measures do not occur. All matters shall be made clear in the agreement. For example, in Eranakulam, there is a case where three buildings were constructed as three different projects with a common STP for the three. However, once the buildings were handed over to the concerned residents associations, the building plot in which the STP is located refused to treat the waste water from the other buildings. Hence, it is always advisable to have separate STP for each building.

(xiii) The builder shall provide all the details regarding the STP (including its design details, standard operating procedures, performance guarantee, annual maintenance contract and maintenance schedule) & other pollution control measures to the Resident Association/Resident Welfare Association or the buyer of the apartments. This matter shall also be incorporated in the mutual agreement between the builder and the occupants. This shall be incorporated as a condition in both the ICE & ICO.

(xiv) The following facilities shall be provided in the construction/demolition sites: 1. Construction & demolition waste need to be segregated into concrete, soil, steel, wood, plastic, brick & mortar, paper (eg:paper sack cement bags), glass, ceramic, electrical items and metallic items. 2. Separate storage area need to be earmarked in the construction site for segregation & storage of each type of construction/demolition waste. 3. Construction waste shall not mix with domestic waste. 4. Enclosure of the construction site using garden nets/GI sheets shall be done to prevent spreading of dust to the nearby areas. 5. Water storage facilities with adequate number of waste sprinklers shall be provided for containing the dust generated. 6. Only DG

sets having acoustic enclosure shall be used in the site. 7. Facilities for treatment of sewage generated from the workers quarters shall be provided. Domestic solid waste generated from the workers quarters shall be segregated and bio-degradable solid waste shall be treated using bio-gas plant, compost. 8. Curing water shall be disposed in separate pits and if the quantity of concrete in the wash water is high, it shall be discharged into pits lined with HDPE lining and once dry, it shall be transferred into authorized land fill site.

Occupier

(i) The occupier is responsible for all the matters pertaining to the Board, once the legal transfer of the entire building to the occupier is complete. The Board will assess this based on the agreement between the builder and the occupiers.

(ii) The occupier shall ensure that the distance criteria of the Board are not violated after the builder transfers the responsibility of operation & maintenance of the STP to the RA/RWA.

(iii) The occupier shall install all additional pollution control measures or shall augment the treatment system whenever needed to achieve the prescribed standards at that time.

(iv) The occupier shall ensure the smooth functioning and operation of the STP and ensure that sufficient skilled operators are posted for the operation of the STP.

(v) The occupier shall ensure that the maintenance of the STP is done as per schedule suggested by the consultant.

(vi) The occupier shall apply and get the consent renewed on time.

The following matters may be looked into by the Board officers while processing consent applications pertaining to such projects:

(i) The water consumption details are mentioned in the National Building code 2016, BIS are tabulated below:

Sl no	Type of Building	Domestic (litres per head per day)	Flushing (litres per head per day)	Total (litres per head per day)
1	Hostels	90	45	135
2	Hotels (up to 3 star) excluding laundry, kitchen and staff	120	60	180
3	Hotels (4 star & above) excluding laundry, kitchen and staff	260	60	320
4	Restaurant	55 per seat	15 per seat	70 per seat
5	Food Courts	25 per seat	10 per seat	35 per seat
6	Club House	25	20	45
7	Cinemas, concert halls and theatres and multiplex	5 per seat	15 per seat	20 per seat
8	Schools/Educational institutions: Without boarding facilities	25	20	45

9	Schools/Educational institutions: With boarding facilities	90	45	135
10	Shopping Malls Staff	25	20	45
11	Shopping Malls Visitor	5	10	15

As per the National Building code 2016, BIS, the population in residential dwellings are as follows:

No of bed rooms	Population
1	4
2	5
3	6
4 & above	7

For communities with population 20,000 to one lakhs, the per capita water consumption per day is 100 to 135l/day & for population above 1 lakh is 150 to 200 litres per capita per day.

For design purpose, water consumption may be taken as 150 litres per capita per day. Considering on an average basis and based on the experience in Kerala, number of persons may be taken as 2 persons in one BHK, 4 persons in two BHK, 6 persons in three BHK and so on. However, in many of the flats in Corporation areas, usually this number will be much more. Hence, in such areas water consumption may be taken as 300 litres per day for one

BHK, 600 litres per day for two BHK & 900 litres per day for three BHK. Waste water discharge is usually taken as 80% of water consumption. However, in thickly populated corporation areas it may be taken as 90% of water consumption. For usual commercial buildings, water consumption may be taken using the thumb rule: 100 sq feet→ 1 person→50litres.

(ii) The STP shall be constructed above ground level (exemption in this regard mentioned in item (iii) below). Preliminary treatment units (collection tank, screening, oil & grease trap, and grit chamber) need not be insisted to be above ground level, but needs to be ensured that there is no bypass lines or seepage in these units. The other units from equalization onwards are to be constructed above ground level. Cellar type STP with lighting & facilities for inspection is also admissible. However, if there are space constraints, the STP may be constructed below ground level. However, such STP's shall be provided with sensors which automatically stop the working of the plant and cuts off the inflow into the STP in the event of possibility of overflow, leaks, improper functioning or malfunctioning of aeration system or other electro-mechanical parts and alerts the operator and occupier through messages in the mobile phone and is such that the plant can be restarted only after the defects are rectified. Such STP's shall be provided with lighting facilities so that the inside becomes visible when manholes are removed. STP on roof tops also can be permitted in areas where there are space constraints. Distance criteria & setback is not applicable to such plants (roof top). However, it shall be installed with sensor facilities mentioned above to ensure that it is operated correctly & regularly.

(iii) The STP's complying fully with the following 3 conditions may be permitted below ground level and also relaxation in distance criteria allowed:

a. Sewage Treatment Plants provided with sensors which automatically stop the working of the plant and cuts off the inflow into the STP in the event of possibility of overflow, leaks, improper functioning or malfunctioning of aeration system or other electro-mechanical parts and alerts the operator and occupier through messages in the mobile phone and is such that the plant can be restarted only after the defects are rectified.

b. Separate electric and water meters are provided to measure the electricity consumed by the STP and the quantity of waste water treated in the unit. A facility or link is provided to the Board officers to get the real time reading of the electric and water meter.

c. Adequate odour control measures are provided. This becomes essential during maintenance/failure of STP. Providing mere vent pipe is not adequate. Control measures like bio-filter or other scientific odour control measures are to be provided.

(iv) No consent (ICE/ICO/ICO-R) shall be issued with validity less than 5 years.

(v) Violation of distance criteria for STP, DG sets and other pollution control measures attracts heavy environmental compensation (EC). EC equivalent to 10.5 times the annual consent fee should be levied in such cases. The EC shall be paid as DD in favour of the Board and it goes into the Environment Protection Fund of the Board and is to be utilized as per CPCB norms. The EC details are as follows: Name of the account holder: Chairman, KSPCB, account number: 67366954329, Bank: SBI, IFSC code: SBIN0070212. This fund shall be utilized for protection of water bodies in the State.

(vi)The adequacy of disposal of treated sewage needs to be thoroughly checked. In many cases, the project proponents claim that major portion of the treated effluent is used for gardening/toilet flushing and the rest disposed through soak

pit. In this regard, the project proponent is required to submit a water balance showing the total quantity of treated effluent generation and its total utilization through toilet flushing, gardening and soak pit. It has to be ensured that the soak pit is capable of absorbing the said quantity. For this, the project proponent (with any consultant in this field) shall conduct and produce a copy of percolation test done as per IS-2470-2 (1985) and report the standard percolation rate of the soil in the site. The spots where percolation test is done shall be informed to the Board (with photographs of the conduction of the test). The applicant is also directed to submit sectional drawing of the soak pit/soak pits. The allowable rate of application of treated effluent in the pit shall be assessed using the table below:

Percolation rate (in minutes)	Maximum rate of treated effluent application (in litres per metre square of absorption area per day)
1 or less	204
2	143
3	118
4	102
5	90
10	65
15	52
30	37
45	33
60	27

The absorption area for soak pit is the side wall area and the effective depth being measured from 150mm below the invert level of the inlet pipe to the bottom of the pit. The quantity of treated effluent absorbed in the soak pit can be calculated from the absorption areas using above table.

(vii) The water requirement for gardening has to be reported correctly by the applicant. It may be noted that no lawn or landscape plants require daily watering. The project proponent shall report the hose diameter, number of sprinklers installed (N), capacity (C) of each sprinkler in litres per minute and time of applying sprinklers each day (T) in minutes in a day. Then total flow from the sprinklers in litres = NCT in a day. Please note that the time of application of water in a day depends on several parameters like type of lawn plant, water table, ground slope, type of soil, conveyance loss etc. The area of lawn (in sq.m) irrigated, type of plant used in the lawn, capacity of tank used for storing the treated water etc may also be informed. Water meter may be installed in the gardening/toilet flushing lines for the purpose of verification of the quantity used for gardening and that discharged into soak pit.

(viii) The capacity of tanks for recycling of water shall be checked.

(ix) ToD (time of day) type energy meters & water meter shall be installed to check the quantity of water treated in the STP.

(x) The occupiers shall conduct quality check of the treated sewage using consultants and submit analysis report to the Board once in six months. They shall also ensure that the log books pertaining to the operation and maintenance of the plant is correctly kept.

(xi) For rain water harvesting, the runoff (volume of rain water that can be harvested) is calculate using the formula, Q= CIA

→Q is the rain water that can be harvested in m^3/h (cubic metre per hour), C is the runoff coefficient, I is the rainfall intensity in mm/h (millimeters per hour) and A is the surface area of the harvesting area in m^2 (square metre). Surface area that can be utilized for harvesting includes roof/terrace area, paved & unpaved surfaces. Rainwater thus harvested shall be discharged into recharge pits if the site is not a water logged area. The

number of recharge pits required have to be correctly assessed based on the maximum quantity of water likely to be harvested. However in cases where there are space constraints, rain water collection tanks may be provided.

(xii) Storm water drains have to be designed in such a way that no waste water enter the storm water drain.

(xiii) The distance criteria of the Board for STP to residence (10 log Q for ≤ 100KLD & 25 log Q for > 100KLD →Q is the maximum discharge in m^3 per day and KLD means kilo litres per day and 1 KLD= 1 m^3) and for DG set to residence (√KVA)/2 may be strictly followed (KVA is power rating in kilo volt ampere). The STP shall be provided with a setback of minimum 3m. The distance to water bodies shall not be less than 10 log Q from the discharge point of treated sewage to water bodies. In the case of DG sets, 'distance' means the shortest distance from the body of the DG set to the nearest residence. In the case of STP, 'distance' means the shortest distance from the outer point of any unit of the STP (both underground & above ground level) to the nearest residence. The distance to water body shall be the shortest distance from the water body to the soak pit or to the outlet discharge point of the STP, as fixed at the time of inspection. In the case of multiple DG sets KVA in the above formula is the biggest value of the KVA rating of individual DG sets. For example, if there are 3 DG sets of capacity 120KVA, 150KVA & 210 KVA, then the distance from each DG set to the nearest residence shall not be less (√210)/2 metres.

(xiv) The stack height of DG sets (of capacity less than 800KW) in metres shall not be less than h + 0.2(√KVA), where h is the height of the building in metres in which the DG set is installed. The DG sets shall be provided with acoustic enclosures. The existing DG sets shall be retrofitted with pollution

control measures as per the circular pertaining to retro fitment of DG sets.

The maximum permissible sound pressure level for new diesel generator (DG) sets with rated capacity up to 1000 KVA, manufactured on or after the **2**{1st January, 2005} shall be 75 dB(A) at 1 metre from the enclosure surface. For DG sets ≥1000 KVA, the noise shall not exceed the standards of noise for that area. Such DG sets shall comply with the following:

01 The manufacturer shall offer to the user a standard acoustic enclosure of 25 dB(A) insertion loss and also a suitable exhaust muffler with insertion loss of 25 dB(A).

02 The user shall make efforts to bring down the noise levels due to the DG set, outside his premises, within the ambient noise requirement by proper siting and control measures.

03 Installation of a DG set must be strictly in compliance with the recommendations of the DG set manufacturer.

04 A proper routine and preventive maintenance procedure for the DG set should be set and followed in consultation with the DG set manufacturer which would help prevent noise levels of the Dg set from deteriorating with use.

Emission Limits for DG sets up to 800KW

Power Category	Emission Limits (g/kW-hr)			Smoke Limit (light absorption coefficient, m^{-1})
	NOx +HC	CO	PM	
Upto 19 KW	≤ 7.5	≤ 3.5	≤ 0.3	≤ 0.7
More than 19 KW upto 75 KW	≤ 4.7	≤ 3.5	≤ 0.3	≤ 0.7
More than 75 KW upto 800 KW	≤ 4.0	≤ 3.5	≤ 0.2	≤ 0.7

Emission Limits for DG sets of 800KW or more

It may be noted that DG sets greater than 800KW are major power houses and such units shall be enclosed in building provided with acoustic treatment. The emission generated shall be dispersed through stack of height as mentioned in the table above. The stack shall also be provided with real time monitoring of emission for PM, NO_X and CO.

Parameter		Area Category	Total engine rating of the plant (includes existing as well as new generator sets)	Generator sets commissioning date		
				Before 1.7.2003	Between 1.7.2003 to 1.7.2005	On or after 1.7.2005
NOx (as NO_2) (At 15% O_2), dry basis, in ppmv		A	Up to 75 MW	1100	970	710
		B	Up to 150 MW			
		A	More than 75 MW	1100	710	360
		B	More than 150 MW			
NMHC (as C) (at 15% O_2), mg/Nm^3		Both A and B		150	100	
PM (at 15% O_2), mg/Nm^3	Diesel Fuels- HSD & LDO	Both A and B		75	75	
	Furnace Oils- LSHS & FO	Both A and B		150	100	
CO (at 15% O_2), mg/Nm^3		Both A and B		150	150	
Sulphur content in fuel		A		< 2%		
		B		< 4%		
Fuel specification		For A only	Up to 5 MW	Only Diesel fuels (HSD, LDO) shall be used.		
Stack height (for generator sets commissioned after 1.7.2003)		Stack height shall be maximum of the following, in meter: (i) 14 $Q^{0.3}$, Q = Total SO_2 emission from the plant in kg/hr. (ii) Minimum 6 m. above the building where generator set is installed. (iii) 30m.				

Table showing emission limits for DG sets of 800KW or more (NMHC is Non-methane hydro carbon).

For DG sets working on dedicated Natural Gas (NG) or Liquid Petroleum Gas (LPG); DG sets working on Petro & Natural Gas & Petrol and LPG; DG sets working on Diesel & Natural Gas & Diesel and LPG, the maximum

permissible sound pressure level for genset, with rated capacity upto 800 kW shall be 75 dB(A) at 1 metre from the enclosure surface. Gensets should be provided with integral acoustic enclosure at the manufacturing stage itself. All such type of DG sets shall have type approval certificates from any of the five CPCB approved agencies. For such DG sets, the emission standards prescribed in EP Rules shall be followed. The distance to nearby residence is (√ KVA/2) itself in such cases. DG sets working on NG or LPG or dual fuel needs to be promoted in place of the usual petrol/diesel DG sets. DG sets working on petrol/diesel needs to be replaced with NG in a phased manner.

(xv) First ICO is to be issued for a period not less than 5 years. The applicant may be informed well in advance of the date of inspection. At the time of inspection the operator shall demonstrate a trial run of the plant (in case adequate sewage is not available). Consent can be issued based on that trial run. In case of STP provided with sensors, the operator shall demonstrate the working and effectiveness of sensors. The applicant shall inform the Board of the commissioning of the STP through industry communication module in Phoenix software of the Board. Renewal shall be considered at 90% discount in the annual consent fee.

(xvi) The inlet parameters (for design of STP) are as follows (generally):

Parameter	unit	Value
pH	-	5.5-8.5
BOD(5 day)	mg/l	250-300
COD	mg/l	500-550
TSS	mg/l	200
Oil & grease	mg/l	50

The standards for treated discharge shall be as follows:

parameter	unit	Tolerance limits		
		For irrigation /soak pit	Gardening/ flushing/car washing	Into public drain
B.O.D (5 day)	mg/l	< 10	< 3	< 3
pH	-	6.5-9.0	6.5-8.5	6.5-8.5
C.O.D	mg/l	< 50	< 25	< 25
TSS	mg/l	< 10	< 10	< 10
Ammoniacal Nitrogen	mg/l	< 5	< 5	< 5
Oil & grease	mg/l	< 10	< 1	< 1
Fecal Coliform	MPN/ 100ml	< 230	< 230	< 100
Total Phosphorous	mg/l	< 2	< 2	< 2
Total Nitrogen	mg/l	< 10	< 10	< 10

(xvii) Discharge into storm water drain can be permitted if the standards prescribed in the table above are met and conditions suggested in item iii of this SOP under the heading “matters to be looked into by the Board” above are complied with.

(xviii)Facilities for solid waste management need to be provided. Minimum 3 type of segregation should be practised, namely, wet waste (green container), dry waste (white container) & domestic hazardous waste (black containers). Sanitary waste should be stored separately. The wet fraction should preferably used for composting; the dry fraction for recycling. Domestic hazardous waste including bio-medical waste, battery waste, e waste, paint, pesticide/insecticides, cleaning chemicals etc should not enter the municipal solid waste stream. Domestic hazardous waste is to be deposited at the designated collection centres. The applicant at the time of ICO shall specify the methodology for treatment and disposal of each type of waste and the facilities provided for the same. Bio-bins, Bio-digester, bio-gas plant, manual & automatic composting systems etc are the usual solid waste management system. If the quantity of wet waste is ≥100 kg/day or have a built-up area of 20,000 sq m or more for a building, it shall be insisted to provide own facilities for onsite composting (manual or automatic). Such units shall not be permitted to dispose the wet waste though the municipal solid waste management system. Segregated non-bio-degradable waste can be given to authorized collectors like Haritha Karma Sena.

(xix) There are many areas in Kerala where there are chances of flooding. Hence, the category of land may be checked before issuing the consent for high rise or other buildings. Or else, maximum rate of application of treated sewage may be fixed with the results of percolation tests and check whether it is feasible?

(xx) Continuous violations without consent should be viewed seriously. EC (environment compensation charges) should be charged based on the formula:

EC= PI x N x R x S x LF

PI = Pollution Index of Industrial Sector

N = No. of days of violation

R= A factor for Rupee for EC

S= Factor for scale of operation

LF = Location Factor

(xxi) It is noted that some builders are submitting separate applications in same land. The land owner will be same and applications submitted as different projects each below 20,000Sqm. If the total project area is considered, they will be coming under the purview of EC (requiring Environmental Clearance). As this seems to be aimed at getting EC exemption, the Board officer may check the projects carefully and call for explanation from the concerned applicants and also collect undertaking from the applicants that the projects are entirely different and that it is not an attempt to evade EC.

(xxii) Many apartment buildings, commissioned before 2007 have now applied for the consent of the Board. As the apartment buildings were brought in the consent purview in 2007 only, such applicants may be permitted to submit application with consent fee of 6.5 times the annual consent fee. Also, they may be granted sufficient time for installing the STP. In some cases, such buildings may not have sufficient space for construction of STP. Hence, they have to make alternate arrangements for transfer of sewage to common treatment plants having valid consent of the Board, while facilities for coagulation and settling of sullage in the area available in the plot.

Also, distance criteria may be relaxed for buildings constructed before the date of the 10 log Q circular, ie, before the year 2010.

This circular is valid from the date of issue and it supersedes all previous circulars in this regard.

-sd-
CHAIRMAN

Forwarded by order

ALEXANDER GEORGE

Digitally signed by ALEXANDER GEORGE
Date: 2023.03.15 15:47:08 +05'30'

Senior Environmental Engineer-3

This document contains 24 pages

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE THE CHIEF JUSTICE MR. NITIN JAMDAR

&

THE HONOURABLE MR.JUSTICE BASANT BALAJI

Friday, the 1st day of August 2025 / 10th Sravana, 1947

WP(C) NO. 40564 OF 2022(S)

SUO MOTU PROCEEDINGS INITIATED BY THE HIGH COURT

"IN RE:DUMPING OF SEWAGE WATER INTO THE

THEVARA-PERANDOOR CANAL (TP CANAL) IN KOCHI CITY"

RESPONDENTS:

1. **CORPORATION OF COCHIN, REPRESENTED BY ITS SECRETARY, KOCHI MUNICIPAL CORPORATION, PB NO. 1016, COCHIN, ERNAKULAM - 682 011.**
2. **THE KERALA STATE POLLUTION CONTROL BOARD, REPRESENTED BY ITS CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD HEAD OFFICE, PATTOM P.O., THIRUVANANTHAPURAM - 695 004.**

ADDL. R3 IMPLEADED

3. **SECRETARY, LOCAL SELF GOVERNMENT INSTITUTIONS,**

GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM.

ADDL. R3 IS SUO MOTU IMPLEADED AS PER ORDER

DATED 01/03/2023 IN WPC.

ADDL. R4 IMPLEADED

4. **THE SECRETARY, MINISTRY OF HOUSING AND URBAN AFFAIRS,**

NIRMAN BHAWAN, MAULANA AZAD ROAD, NEW DELHI - 110 011.

ADDL. R4 IS SUO MOTU IMPLEADED AS PER ORDER

DATED 04/04/2023 IN WPC

This Suo Motu writ petition again coming on for orders upon perusing the petition and this Court's order dated 25/07/2025 and upon hearing the arguments of SRI.D.G.VIPIN, STANDING COUNSEL for R1, SRI.T. NAVEEN, STANDING COUNSEL for R2, GOVERNMENT PLEADER for Addl. R3, SRI.S.BIJU, SENIOR CENTRAL GOVERNMENT COUNSEL for Addl.R4, ADV. SRI. P.RAMAKRISHNAN, AMICUS CURIAE, ADV.SRI.C.R.SIVAKUMAR, ADV.SRI.BINOY VASUDEVAN, ADV.MS.ANUKRISHNA & ADV.SRI.SUDHEER, the court passed the following:

P.T.O.

I.A. Nos. 1, 2, 3, 4 and 5 of 2025 in
W.P.(C) Nos.40564/2022 & 5085/2017

..1..

Nitin Jamdar, C.J. & Basant Balaji, J.

- -

I.A. Nos. 1, 2, 3, 4 and 5 of 2025
in
W.P.(C) Nos.40564 of 2022 & 5085 of 2017

- -

Dated this the 01st day of August, 2025

ORDER

Heard Mr. D.G. Vipin, learned Standing Counsel for the Kochi Municipal Corporation, Mr. T. Naveen, learned Standing Counsel for the Kerala State Pollution Control Board, Mr. P. Ramakrishnan, learned *Amicus Curiae*, Mr. C.R. Sivakumar, learned counsel for the Petitioner in I.A. No.1 of 2025, Mr. Binoy Vasudevan, learned counsel for the Petitioner in I.A. No.3 of 2025, and Ms. Anukrishna, learned counsel representing Mr. Sudheer, learned counsel for the Petitioner in I.A. No.4 of 2025.

2. The learned Standing Counsel for the Pollution Control Board submits that, pursuant to the notices issued, action has been taken. The learned Standing Counsel for the Municipal Corporation submits that the Corporation is committed to extending all the necessary co-operation to the Pollution Control Board.

3. The interlocutory applications for impleadment and stay are filed by those who have received notices in respect of the action of the

Pollution Control Board. In the *suo motu* petitions, in dealing with the issue of pollution of Thevara – Perandoor Canal, we had reminded and emphasised the statutory duty of the Pollution Control Board to act as per law. The Pollution Control Board will proceed as per law in the cases of each of the noticees. Substantive remedies of the individual noticees, as available in law in respect of the action taken, have not been taken away and are not being considered in these proceedings and therefore, we are inclined to dispose of the applications accordingly.

4. However, considering the main purpose of initiating this *suo motu* petition is to address the environmental hazards caused by the accumulation of filth and garbage in the canal, as regards the grievance of the applicant noticees concerning the short time given by the Pollution Control Board for compliance, we direct that if an undertaking (along with resolutions in case of Companies/Societies) is submitted by the noticees (even other than the applicants) seeking reasonable time for compliance, the Pollution Control Board will consider granting such reasonable time, provided the undertaking expresses a genuine intention of compliance.

5. The pollution of this canal has to be tackled at two levels, that is, stopping the inflow of untreated pollutants and effectively dealing with the outflow. The situation has arisen due to the failure of the authorities to discharge their statutory responsibilities in respect of

the outflow, compounded by the failure of the residents also to perform their basic civic duties in respect of the inflow. A clean and pollution-free canal will ultimately serve the interests and well-being of the residents themselves.

6. With these observations, all the interlocutory applications are disposed of.

7. Post the Petitions for further hearing on other issues on 11 September 2025

Sd/-
Nitin Jamdar,
Chief Justice

Sd/-
Basant Balaji,
Judge

ds .01.08.2025

KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE-1, COCHIN-682 020
DESPATCHED ON 08/08/25

Minutes of the Meeting Conducted on 08.08.2025 with Apartments Regarding Closure Orders under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 at Kerala State Pollution Control Board, District Office-1, Ernakulam

The meeting started at 11.15 AM. The meeting was convened by the District Office-1, Ernakulam. The following officers from the Board attended the meeting,

1. Sri. Baburajan P K – Chief Environmental Engineer
2. Sri. Sajeesh Joy – Environmental Engineer
3. Kumari. Parvathy K S – Assistant Engineer
4. Kumari. Vismaya K B – Project Assistant

Meeting was attended by representatives from 52 apartments out of the 71 apartments to which Closure Orders and direction to KSEB were issued. Attendance details are appended as Annexure-1.

Chief Environmental Engineer informed that the meeting was convened to address issues related to the Closure Orders and direction to KSEB issued to 71 apartment complexes under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974. Chief Environmental Engineer further pointed out that these actions are in response to directions issued in WP(C) No. 40564 of 2022, a suo moto case registered by the Chief Justice of the Hon'ble High Court of Kerala regarding pollution of the Thevara–Perandoor Canal.

The Chief Environmental Engineer briefed attendees on the statutory provisions:

- All residential units with built-up area > 2000 m² must obtain Consent from the Board.
- Units generating effluent > 5000 litres/day are mandated to install a Sewage Treatment Plant (STP).

Also informed that that despite prior directions—including those discussed during a previous meeting held on 18.09.2023, many apartments failed to comply with these regulations. Consequently, Closure Orders were issued and KSEB was directed to disconnect electricity to the non-compliant units. However, the Hon'ble High Court, through its order dated 01.08.2025, directed that if an undertaking (with resolution, in case of societies/companies) is submitted with a genuine intention for compliance, reasonable time may be granted by the Board. Based on this direction, the Board has kept in abeyance the direction of electricity disconnection for apartments that submit time-bound undertakings for obtaining Consent and installing STPs. Chief Environmental Engineer and Environmental Engineer gave clarifications to the queries raised by the representatives of the apartments.

During the meeting, apartment representatives raised the following key concerns:

1. Permits were issued by the Corporation past-1974 without STP requirements; hence, Corporation and builders should also be held accountable.
2. Request for a list of PCB-recommended agencies for STP installation.
3. Clarification sought regarding Consent Fee and related services.
4. Requested category-specific directions for:
    - Apartments with existing STPs but not havoing valid consent of the Board
    - Apartments with space but no STP
    - Apartments with no space for STP installation
5. Alleged lack of inspection of existing STPs and limited awareness of consent procedures.
6. Asserted that sewage collection should be the Government's responsibility, especially in apartments facing space constraints.
7. Reported lack of cooperation from builders regarding STP installation responsibilities.
8. Requested fee relaxation and expressed inability to pay penalty components; willing to pay reasonable fee over 5 years.

9. Requested that land value at time of construction be used instead of current value for fee calculation.
10. Expressed concern about duplication of costs if Government implements common STPs; requested affidavit for refund assurance.
11. Stated that 5 months is insufficient to complete STP implementation, considering civil, MEP, and soil testing works.
12. Informed that the Board did not inform apartments about Circular No. KSPCB/657/2024-SEE-1 dated 03.04.2024, which allows CTO application for pre-2015 apartments with relaxed fee structure.
13. Reported technical issues on the website while applying for Consent.
14. Requested individual inspections for each apartment to assess current conditions and to issue tailored directions to individual apartments.
15. Raised concerns regarding distance criteria for STPs and expected objections from neighbors even in distance exempted cases.

Based on the discussions, the following decisions were made:

1. Apartments have been under the Board's purview since 2007, and no discharge of untreated wastewater is permitted, irrespective of the year of construction.
2. Chief Environmental Engineer clarified that Board is a regulatory authority, not a service agency. The consent fee is not a service charge but is levied under the Water Rules notified by the State Government.
3. Closure Orders revocation will only be considered for the apartments having:Fully functional STPs/adequate waste water treatment facility and Valid Consent from the Board
4. A detailed communication addressing queries related to Consent, STP requirements, discharge standards, and consultant information will be issued by the Board within three days.
5. Though not officially approved, a reference list of consultancies will be shared with apartment associations for their guidance.

6. Kumari Parvathy K S, Assistant Engineer, will serve as the contact person for apartment-related clarifications.

The meeting concluded with emphasis on the urgency of compliance with the Hon'ble High Court's orders and the statutory provisions under the Water Act. The Board expressed its commitment to considering genuine undertakings for compliance but reaffirmed that stringent action, including electricity disconnection, will be taken in case of continued non-compliance.

The meeting ended at 1.00PM

KERALA STATE POLLUTION CONTROL BOARD
GANDHI NAGAR
COCHIN-682 020
DISTRICT OFFICE-1

Environmental Engineer,

KSPCB, District office-1

Ernakulam

KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE -1, ERNAKULAM
GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്-1, എറണാകുളം
ഗാന്ധിനഗർ, കൊച്ചി -682 020

Phone : 0484 – 2207783,84,85,86, E-mail: pcbdo1@gmail.com,
website - kspcb.kerala.gov.in

PCB/EKM/DO-1/GEN - 26/23 Date: 12.08.2025

From
Environmental Engineer
District Office 1
Ernakulam

KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE-1, COCHIN-682 020
DESPATCHED ON 13/08/25

To

M/s Horizon Daffodils
Padam Road
Vaduthala, Ernakulam – 682023

Sub : Clarification regarding installation of Sewage Treatment Plant and Board's consent

Ref:1. Board's circular no.PCB/T4/115/97 dated 22.04.2010

2. Boards SOP for high rise and other buildings no. PCB/HO/SEE3/MISCELLANEOUS/65/2019 dated 15/03/2023

3. Boards circular no. PCB/T4/115/97 dated 07-Oct-22

4 . This office letter no. PCB/EKM/DO-1/GEN - 26/23 dated 23.07.2025

5. Order of the Hon'ble High Court of Kerala in WP(C) no 40564 of 2022 dated 01.08.2025

6. Hearing conducted on 08.08.2025

Sir/Madam,

As per ref (1) above, buildings (whether high-rise, low-rise or villa) with built-up area of 2000 sq.m or more comes under the consent purview of the Board. Also, buildings with proposed waste water discharge of 20,000 litres per day (including sewage & sullage) or more comes under the consent purview of the Board irrespective of the built-up area. As per ref (3), Board's Categorisation list, Residential buildings Built up area > 2000 m2 Waste water generation < 50 KLD are categorised under Green category and Residential buildings having Built up area > 2000 m2, Waste water generation ≥ 50 KLD / Built up area < 2000 m2, Waste water generation ≥ 50 KLD are categorised under Orange category.

The purpose of the Sewage Treatment Plant(STP) is to treat the waste water generated from domestic household activities so as to safely discharge to the environment. Waste water to be treated in the Sewage Treatment Plant (STP) consists of sewage and sullage. Sewage is the waste water from the toilets containing human waste (feces and urine).Sullage is the waste water from domestic activities excluding toilets. Major portion of the waste water to be treated in the STP is sullage.

A Sewage Treatment Plant is insisted by the Board if the total discharge (sewage + sullage) is greater than 5,000 l/day. Based on the SOP for high rise and other buildings of the Board dated 15.03.2023 , the water consumption is taken as 150 litres per capita per day. Considering on an average basis and based on the experience in Kerala, number of persons is taken as 2 persons in 1 BHK, 4 persons in 2 BHK, 6 persons in 3 BHK and so on. Waste water discharge is usually taken as 80% of water consumption. However, in thickly populated corporation areas it may be taken as 90% of water consumption.

As mentioned in the preparas, if the built up area of the building is greater than 2000 sqm, the unit shall obtain Board's Consent. The applications for obtaining Board's Consent are to be submitted along with the prescribed consent fee online through Board's website https://keralapcbonline.com. **The list of documents required while applying for Board's Consents enclosed with the letter for your reference.**

A Consent fee depending upon the **category and the capital investment** of the building shall be remitted while applying for the consent. The capital investment is calculated based on the total cost of land, building and machineries present at the building. Cost of Diesel Generator shall be considered while calculating the machinery cost. The annual fee can be calculated by inputting the category, consent type, service type, capital investment in the fee calculator tab available at the Board's site keralapcbonline.com. You can also file your applications for obtaining Board's Consent at the KIOSK helpdesk located at District office -1 Ernakulam. To avail the services of helpdesk, an appointment shall be taken in advance. For appointments you may contact -0484 2207783.

Based on the queries raised during the hearing conducted on 08.08.2025, most of the apartments/establishments comes under the 6 categories mentioned below. You are required to take further action based on your prevailing category.

1. **Apartments having an Operational STP but not having valid Consent to Operate of the Board.**

i. Apartments which have obtained Board's Consent to Establish but not obtained Consent to Operate or not obtained any consent of the Board shall apply for fresh Consent to Operate through the Boards online portal https://keralapcbonline.com along with the supporting documents as mentioned in the enclosure.

ii. Units shall remit consent fee depending upon the category and capital investment of the unit it. Apartment buildings, commissioned before 2007 now applying for the consent of the Board shall submit application with consent fee of 6.5 times the annual consent fee.

iii. Whereas the apartments commissioned after 2007, shall remit consent fees 10.5 times the annual consent fee. Consent will be issued for 5 years after which the consent shall be renewed.

iv. Units which does not have a valid consent of the Board (ie, the consent to operate has expired) shall apply for renewal of the Consent to Operate. The annual fee from the time of consent renewal is only 10% of the usual annual consent fee for residential apartment complexes in Green/Orange category.

2. **Apartments having No STP and no Consent of the Board.**

i. Units which have not obtained Board's consent and not installed STP , shall submit an online application for obtaining Board's Consent to Operate along with a proposal for installing STP . **The STP proposal shall include the capacity of STP proposed along with the design calculations, the expected treated water outlet characteristics, STP processes and units involved, the tank dimensions, the final disposal method etc.**

ii. The liquid waste (Sewage + Sullage) generated at the unit shall be disposed through the Common Sewage Treatment Plant present at the city until the construction of STP is completed. An undertaking stating the same shall be submitted.

iii. Fee for obtaining the Consent is same as that mentioned in the pre para.

3. **Unit having no Consent to Operate of the Board but have space constraints in installing the STP**

i. The units shall check the feasibility of existing space for installation of STP.

ii. Buildings which does not have sufficient space for construction of STP shall make alternate arrangements for transfer of sewage to Common Sewage Treatment Plants (CSTP) having valid consent of the Board.

iii. Such units shall submit agreement with the CSTP and maintain receipts for disposing the liquid waste through CSTPs.

iv. There are 5 major CSTPs existing in the District-

- CSTP at Elamkulam owned by Kerala Water Authority
- CSTP at Willington Island owned by Cochin corporation
- CSTP at Brahmapuram owned by Cochin corporation
- CSTP at Marine Drive owned by GCDA
- CSTP near to Kaloor Stadium owned by GCDA

4. **Units having sewer connection to CSTP but not having Board's Consent**

i.Units shall apply for Boards Consent to operate with adequate consent fee and documents mentioned in the enclosure

ii. Units shall also submit the certificate/permission letter/ Agreement from the respective authorities for using the CSTP.

iii. No separate STP is necessary for such units.

5. **Units having less than 2000 sqm built up area but having waste water generation greater than 5000 Litres per Day**

i.Units having built up area less than 2000 sqm need not obtain Board's Consent to operate

ii. If the unit generates waste water more than 5000 litres per day , the unit shall have a full fledged STP for treating both sewage and sullage.

iii. Such units shall submit copy of building permit and a time bound proposal for installing STP.

6. **Units having built up area less than 2000 sqm and waste water generation less than 5000 LPD**

i.Such units need not obtain Board's Consent and no need to install STP

ii. Septic tank- Soak pit shall be provided for sewage disposal

iii. Separate oil & grease trap, Septic tank- Soak pit shall be provided for sullage disposal

iv.A copy of the building permit and a separate undertaking stating the mode of disposal of waste water and status of any discharge to drains/water bodies shall be submitted.

The final treated water can be disposed through following modes provided the following discharge standards for the treated effluent shall be achieved based on the disposal method.

Parameter	Unit	Tolerance limit		
		For irrigation /soak pit	Gardening/ flushing/car washing	Into public drain
B.O.D (3day 27 degree)	mg/l	< 10	< 3	< 3
pH	-	6.5-9.0	6.5-8.5	6.5-8.5
C.O.D	mg/	< 50	< 25	< 25
TSS	mg/l	< 10	< 10	<10
Ammoniacal Nitrogen	mg/l	< 5	< 5	< 5
Oil & grease	mg/l	< 10	< 1	< 1
Faecal Coliform	MPN/ 100ml	< 230	< 230	< 100
Total Phosphorous	mg/l	< 2	< 2	< 2
Total Nitrogen	mg/l	< 10	< 10	< 10

As requested during the hearing, we've attached a list of consultants who specialize in sewage treatment plant installations for your reference. Please note that this list is not an endorsement or empanelment by the Board. You're free to consider these consultants or any others, and we recommend conducting thorough research and scrutiny of the consultancy and their proposals before making a decision.

As directed in the order dated 01.08.2025 of the WP (c) 40564 of 2022, you are bound to submit an undertaking (along with resolutions in case of Companies/Societies) seeking reasonable time for compliance (either for applying for Board's Consent / to install STP) on or before 16.08.2025. If any further clarification is required, you are requested to approach the District Office itself.

KERALA STATE POLLUTION CONTROL BOARD * DISTRICT OFFICE-I * GANDHI NAGAR COCHIN-682 020

Yours Faithfully

ENVIRONMENTAL ENGINEER

Copy to :

1. Chairperson

   Kerala State Pollution Control Board

   Thiruvananthapuram

2. Chief Environmental Engineer

   Regional Office, KSPCB

   Ernakulam

KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE -1, ERNAKULAM
GANDHINAGAR, KOCHI - 682 020

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്-1, എറണാകുളം
ഗാന്ധിനഗർ, കൊച്ചി -682 020

Phone : 0484 – 2207783,84,85,86, E-mail: pcbdo1@gmail.com,
website - kspcb.kerala.gov.in

PCB/EKM/DO-1/GEN-26/23

Dated: 25.08.2025

From,

Environmental Engineer
District Office 1
Ernakulam

KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE-1, COCHIN 682 020
26/08/25

To,

M/s Horizon Daffodils
Padam Road
Vaduthala, Ernakulam - 682023

Sub: Extension of time frame for submitting undertaking and resolution – reg.

Ref: - 1. This office letter even no. dated 17-06-2025, 25-06-2025, 26-06-2025 and 01-07-2025.
2. This office letter even no. 23.07.2025 issued to the KSEB.
3. Interim order dated 01.08.2025 in WPC No. 40564/2022 of the Hon'ble High Court of Kerala.
4. Hearing held on 08-08-2025.
5. This office letter dated 12-08-2025.
6. Letter No. KSPCB/ COFVOAK/ COMMITTEE/ 1 from Consortium of Flat and Villa Owners Associations (Kerala) dated 20.08.2025.
7. Letter dated 23.08.2025 from Adv. T. Naveen, standing counsel, KSPCB

Sir,

As per ref. (5) above, this office had directed the apartments to which electricity disconnection notice has issued to submit an undertaking as directed by the court as per ref (3) above. As per ref (6) above, you have requested the Board to extend the time frame granted for submitting the undertaking and resolution. Based on the number of request of the apartment owners, requested for time extension due to time required to convene AGM, time required to invite quotations and to evaluate proposals and for cost estimation. Board examined the request in detail and decided to extend the time to submit

the undertaking and resolution upto 30.08.2025. Kindly note that Board will not extend the time fr further for submitting the affidavit and hence you are hereby directed to submit the undertaking and resolution mentioned in the court order as per ref (3) on or before 30.08.2025. Non-compliance of the above shall lead the Board to continue the action already initiated against you.

KERALA STATE POLLUTION CONTROL BOARD
GANDHI NAGAR
COCHIN-682 020
DISTRICT OFFICE-I

Yours Faithfully,

ENVIRONMENTAL ENGINEER

Copy to:

1. Chairperson

   Kerala State Pollution Control Board

   Thiruvananthapuram

2. Chief Environmental Engineer

   Regional Office

   Ernakulam

3. Adv. Naveen. T
   Standing Counsel for KSPCB
   Door No. 67/2944-B,
   Market Road,
   Kombara Jn, Cochin-18